

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : GWALIOR**Civil Contempt Petition No. 202/00003/2018**
(in OA 202/00163/2015)

Gwalior, this Tuesday, the 09th day of January, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Ram Chandra Chauhan S/o Shri Ram Gopal Chauhan
Aged 56 years, Occupation-Sr. Accountant,
O/o Accountant General (A&E) II M.P. Gwalior
R/o Flat No.510, C-Block, Sagar Land Mark,
Adyodhya Bi-Pass Road, Bhopal 462041 (M.P.) **-Petitioner**

(By Advocate –Shri S.C. Sharma)

V e r s u s

1. Shri Rajiv Mehrishi, Comptroller and Auditor General of India, 9 Deen Dayal Upadhyay Marg, New Delhi 110124

2. Shri Jay Deep Shah
Accountant General (Accounts & Establishment) II
M.P. Gwalior Account Bhawan,
Jhansi Road,
Gwalior 474001 (M.P.) **-Respondents/Contemnors**

O R D E R (ORAL)**By Ramesh Singh Thakur, JM:-**

This Contempt Petition has been filed by the petitioner against the non compliance of our order dated 28.07.2017.

2. The main grievance of the petitioner is that the respondents/contemnors had moved an M.A. No.202/602/2017 for extension of time for compliance of our order dated 28.07.2017, and

same was allowed on 22.09.2017 and three months' time was granted (Annexure CP/2).

3. We have perused the Contempt Petition as well as Miscellaneous Application. In Para 4 of the Misc. Application, it has been specifically averted that since the dispute relates to the policy matter required elaborate office procedure regarding the including of departmental processes which depends upon the various competent authorities and other functioning.

4. Further submission of the counsel for the petitioner is that the respondents had misled this Tribunal and thereafter the respondents have filed the CWP before the Hon'ble High Court of Madhya Pradesh, Gwalior Bench, which is pending before the Hon'ble High Court.

5. At this stage, we are of the view that the respondents had challenged our order before the Hon'ble High Court and the same is still pending before the Hon'ble High Court.

6. Hence, we do not find any merits in this Contempt Petition and the same is dismissed.

(Ramesh Singh Thakur)
Judicial Member
kc

(Navin Tandon)
Administrative Member